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Central Administrative Tribunal, Principal Bench

Original Application No.110 of 2002

New Delhi, this the 22nd day of January, 2002

Hon'ble Mr. Justice Ashok Agarwal, Chairman
Hon'ble Mr. V.K. Majotra, Member (A)

Shri Jai Narain Singh Rana
son of Shri Dev Raj Rana
Junior Engineer Gr.I (Tele)
under Dy.Chief Signal and
Telecommunication Engineer (SW)
Northern Railway,
New Exchange Building
Second Floor, DRM Office
New Delhi

- Applicant

(By Advocate: Shri B.S.Mainee)

Versus

1. Union of India through
The General Manager
Northern Railway,
Baroda House, New Delhi
2. The Divisional Railway Manager,
Northern Railway,
Allahabad (U.P.)

- Respondents

O R D E R (ORAL)

By Mr. V.K. Majotra, Member (A)

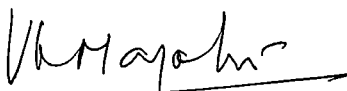
Heard Shri B.S.Mainee, learned counsel of the applicant.

2. The applicant has challenged Anneuxre A-1 dated 14.12.2001 passed by the Divisional Personnel Manager, Northern Railway, Allahabad, wherein his name has been omitted from the panel formed for the post of Chief Telecommunication Inspector grade Rs.6500-10500. According to the learned counsel, the applicant is the seniormost person among those who have qualified the written examination. 18 candidates out of 23 had been declared qualified in the written examination. According to the learned counsel, in accordance with the rules, applicant's
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seniority should not have been ignored particularly when he was seniormost among the candidates who qualified in the written test and that his service record was also unblemished for which extra marks had to be awarded. The learned counsel stated that if the respondents had resorted to the precise procedure for selection, the applicant would certainly have been selected. The applicant has not made any representation against the impugned order.

3. In our view, interests of justice will be duly met if at this stage itself, the respondents are called upon to consider applicant's OA itself as a representation and pass a reasoned and speaking order thereon within a stipulated period. We order so accordingly requiring the respondents to pass such reasoned and speaking orders within a period of six weeks from the date of receipt of a copy of this order. Till such time that applicant's representation is not decided by the respondents, promotions if made, shall be subject to passing of the orders on applicant's representation by the respondents. O.A. stands disposed of in the aforestated terms.


(V.K. Majotra)
Member (A)


(Ashok Agarwal)
Chairman

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